GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS **RAJYA SABHA UNSTARRED QUESTION NO-2003** ANSWERED ON- 08/08/2024

INDIAN CITIZENS DETAINED ABROAD

#2003. SHRI SANJAY SINGH

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) the number of Indian citizens in foreign countries imprisoned in different cases at present the country-wise details thereof;
- (b) whether any concrete steps have been taken by Government for their release, if so, the details thereof, if not, the reasons therefor; and
- (c) the number of Indian citizens sentenced to death or life imprisonment in foreign countries during the last five years, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH)

- (a) As per the information available with the Ministry, the number of Indian prisoners, including undertrials, in foreign prisons at present is 9728. Country-wise list is given at Annexure A. However, due to strong privacy laws prevailing in many countries, the local authorities do not share information on prisoners unless the person concerned consents to the disclosure of such information. Even countries which share information do not generally provide detailed information about the foreign nationals imprisoned.
- (b) The Government attaches the highest priority to the safety, security and well-being of Indians in foreign countries, including those in the foreign jails. Indian Missions/Posts abroad remain vigilant and closely monitor the cases of Indian nationals being put in jail in foreign countries for violation/ alleged violation of local laws.

As soon as the information about the detention/arrest of an Indian national is received by an Indian Mission/Post, it immediately gets in touch with the local Foreign Office and other concerned local authorities to get consular access to the detained/arrested Indian national to ascertain the facts of the case, confirm his or her Indian nationality and ensure his or her welfare. Missions/Posts remain vigilant to ensure that rights of the Indian prisoners in foreign jails are protected.

Apart from extending all possible consular assistance to Indians imprisoned abroad, Indian Missions and Posts also assist in providing legal aid wherever needed. Missions and Posts also maintain a local panel of lawyers where Indian community is in sizeable numbers. No fee is charged from any Indian prisoner for extending facilities by the Indian Embassy concerned. The Indian Community Welfare Fund (ICWF) is set up in Indian Missions & Posts abroad for assisting overseas Indian nationals in distress situations on a means tested basis in deserving cases. The support extended under ICWF includes financial assistance to Indian prisoners for legal aid as well as travel documents / air tickets during repatriation.

The issue of release and repatriation of Indian nationals in foreign prisons is regularly pursued by Indian Missions and Posts abroad with the local authorities concerned. Missions/Posts abroad also approach the law enforcement agencies to complete the investigation and judicial proceedings at the earliest possible. The Government also follows up this issue during consular and other consultations with other countries. In addition, the Government, through its Missions/Posts abroad and during high level visits, also takes up and pursues grant of amnesty/commutation of sentences of Indian prisoners in foreign countries. India has also entered into prisoner transfer treaties with many nations that allow a person convicted of a crime to be transferred to his or her home country to serve the prison sentence.

(c) As per the information available with the Ministry, the number of Indian citizens sentenced to death or life imprisonment in foreign countries during the last ten years, Country-wise is given at Annexure B.

Annexure A

S. No.	Country	Number of Indian prisoners, including under trials, in foreign prisons
1	Afghanistan	8
2	Angola	4
3	Argentina	1
4	Armenia	39
5	Australia	33
6	Austria	11
7	Azerbaijan	3
8	Bahrain	313
9	Bangladesh	12
10	Belarus	2
11	Belgium	10
12	Bhutan	61
13	Brunei Darussalam	1
14	Canada	23
15	Chile	1
16	China	174
17	Congo	9
18	Côte d'Ivoire	6
19	Cuba	1
20	Cyprus	30
21	Czech Republic	1
22	Denmark	1
23	Egypt	2
24	Ethiopia	4
25	France	41

26	Georgia	29	
27	Germany	80	
28	Greece	22	
29	Guatemala	2	
30	Guinea	1	
31	Hungary	4	
32	Iceland	1	
33	Indonesia	23	
34 Iran		51	
35	Israel	7	
36	Italy	154	
37	Jamaica	1	
38	Japan	3	
39	Jordan	12	
40	Kenya	1	
41	Kuwait	386	
42	Kyrgyzstan	3	
43	Laos	3	
44	Lebanon	6	
45	Malawi	1	
46	Malaysia	379	
47	Maldives	11	
48	Malta	2	
49	Mauritius	9	
50	Mexico	1	
51	Mozambique	5	
52	Myanmar	24	
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53	Nepal	1282	
54	Nigeria	9	
55	North Macedonia	5	
56	Oman	176	
57	Pakistan	42	
58	Philippines	43	
59	Poland	5	
60	Qatar	588	
61	Republic of Ireland	6	
62	Republic of Korea 3		
63	Russia	20	
64	Saudi Arabia	2594	
65	Senegal	6	
66	Serbia	2	
67	Sierra Leone	1	
68	Singapore	80	
69	Slovenia 1		
70	South Africa 8		
71	South Sudan 1		
72	Sri Lanka	30	
73	Tajikistan	1	
74	Tanzania	3	
75	Thailand	38	
76	Togo	2	
77	Turkey	1	
78	Trinidad and Tobago	2	
79	United Arab Emirates	2308	

80	Uganda	1
81	United Kingdom	282
82	USA	164
83	Uzbekistan	5
84	Vietnam	4
85	Yemen	1
86	Zimbabwe	2
	Total	9728

Annexure B

S.No	Country	Number of Indian Citizens sentenced to death or life imprisonment during the last ten years
1	Argentina	1
2	Austria	2
3	Bahrain	7
4	Bhutan	4
5	Canada	23
6	China	17
7	Cyprus	1
8	Egypt	1
9	El Salvador	1
10	Ethiopia	2
11	Fiji	1
12	Greece	1
13	Guatemala	1
14	Indonesia	1
15	Italy	1
16	Lebanon	1
17	Malawi	1
18	Mexico	1
19	Qatar	14
20	Saudi Arabia	13
21	Sri Lanka	7
22	Sultanate of Oman	5
23	Thailand	5
24	United Arab Emirates	8
25	USA	4
26	Uzbekistan	1
27	Yemen	1
